

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No. 115 – IA/219(AHM)2024
In
C.P. (IB)/218(AHM)2023

Proceedings under Section 95 IBC

IN THE MATTER OF:

SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA
(SIDBI)
VS
MR. SHANTILAL DAHYABHAI PATEL

.....Applicant

.....Respondent

Order delivered on 10/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Vinodkumar S. Shah, RP
For the Respondent : Mr. Jaimin Dave, Advocate, a.w.
: Ms. Hirva Dave, Advocate

ORDER

IA/219(AHM)2024

Mr. Vinodkumar S Shah, RP submits that there is no need to file rejoinder to the reply filed by the Respondent – Guarantor.

Heard the RP as well as learned Counsel for the Respondent – Guarantor and perused the record.

Reserved for the order.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)